

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

Regn. No. QA 1670/1990

Date of decision: 28.01.1993.

Shri S.P. Abraham & Others

...Applicants

Versus

Union of India & Others

...Respondents

For the Applicants

...Shri G.D. Gupta  
Counsel

For the Respondents

...Shri M.L. Verma  
Counsel

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice-Chairman(J).

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. To be referred to the Reporters or not?

JUDGEMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

We have gone through the records of the case and have heard the learned counsel of both parties. The applicants who are employed as Assistant Directors/Assistant Executive Engineers in the Central Water Commission, filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for quashing the letter dated 10th August, 1990 to the extent that 36 officers would stand

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reverted and consequent Office Order reverting the applicants. They have challenged the impugned order of reversion and they should be allowed to continue in their present post till they are appointed on regular basis.

2. On 22.08.1990, the Tribunal passed an interim order directing that the respondents shall not give effect to the orders dated 10th August, 1990 and 17.08.1990 whereby the applicants had been sought to be reverted. The interim order has been continued thereafter till the case was finally heard today.

3. The learned counsel for the applicants has produced before us copy of an Office Order dated 22.10.1992 and Office Order dated 18.11.1992. According to the Office Order dated 22.10.1992 the 11 applicants have been included in the list of persons who were promoted to the grade of Junior Time Scale (Assistant Director/Assistant Executive Engineer) in an officiating capacity with effect from the date of their taking over charge of the post, until further orders. Thus 11 out of 14 applicants have been duly promoted on the recommendations of the UPSC. By Office Order dated 18.11.1992 the remaining 3 applicants have also been allowed to be continued in their present post on ad hoc basis till the time all other vacancies are filled by appointment of regularly recruited persons through

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promotion/direct recruitment or repatriation from deputation.

The two Office Orders produced before us have been taken on record.

4. As the respondents have redressed the grievance of the applicants by issuing the aforesaid Office Orders, nothing survives in the present application and it is disposed of without issuing any direction to the respondents.

There will be no order as to costs.

*B.N. Dhouni Yal*  
(B.N. DHOUNI YAL)  
MEMBER (A)  
28.01.1993

*P.K. Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
28.01.1993

RKS  
28.01.1993